## केन्द्रीय विद्यत विनियामक आयोग CENTRAL ELECTRICITY REGULATORY COMMISSION

6<sup>th,</sup> 7<sup>th</sup> & 8<sup>th</sup> Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Phone: 011-23353503; Fax-23753923

Petition No. 46/GT/2025

Date: 2<sup>nd</sup> May 2025

To

General Manager (Commercial) NHPC Office Complex, Sector-33, Faridabad (Haryana) - 121 003

Subject: Petition for truing up of tariff for tariff period 2019-24 and

determination of tariff for tariff period 2024-29 in respect of

Chamera-I Power Station (3x180= 540 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **9.5.2025**:

#### 2019-24 period

- a) In respect of Additional Capital Expenditure (ACE) items claimed, the following is required to be submitted:
  - (i) Proper linkage of the ACE items with the related Regulation for the tariff period 2019-24. For example, please clarify the reason for the additional capital Expenditure of '(412801) Security & Surveillance' claimed in FY 2021-22 under 25(2)(a).
  - (ii) Reconciliation of ACE amounts claimed in Form 9 with Audited accounts and relevant supporting documents.
  - (iii) Relevant documentations/ evidences in form of Work completion certificates including cost and date of completion for the claimed ACE items for the tariff period 2019-24.
  - (iv) Reasons with supporting documents for claiming higher expenditure than what was allowed by the Commission in the Order 145/GT/2020.
  - (v) In case of ACE items proposed under Regulation 25(2)(c) of 2019 Tariff Regulations for the tariff period 2019-24, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.
- b) Provide clarification for the basis of calculation of equity decreased due to decapitalization as considered in Form 1 (II) for the period/year, as it is not calculated using the relevant debt-equity ratio applicable to the year, the asset was put to use.

- c) Certify that the ACE being claimed for the tariff period does not include any depreciation corresponding to assets earned/ earning tariff at any of the generating stations, by way of IEDC.
- d) Reconciliation of cumulative depreciation adjustments due to decapitalization, as claimed in Form 9B(i), duly correlated with the corresponding depreciation adjustments of the decapitalized assets reflected in Form 12.
- e) Details of the amount and detailed justification for payment of Rs. 1979.87 Lakh, claimed under settlement of liability to M/s Jaiprakash Associates Limited under 'vivad se viswas scheme' along with detailed Note linked to documentary evidence along with the Settlement Certificate issued by the Income Tax Department.
- f) Break-up of discharges included in the liabilities discharged against admitted items within the original scope of work or beyond the original scope of work of the project.
- g) Justification for the increase/decrease of the value of freehold land over the period of 2019-24 with respect to the value in FY 2018-19, as considered in Form 12.
- h) Details of Capital Spares clearly distinguishing the cost that forms the part of the Capital Cost & that does not form part of Capital Cost, including the number of items against each of the Capital Spares claimed. The Petitioner is further directed to confirm if there are any Capital Spares that are claimed for the replacement of previously allowed Capital Spares as per FORM-17 of Annexure 1 (Part 1) of the 2019 Tariff Regulations.
- i) Breakup of O&M expenditure and impact claimed as per the details below with proper linkage in the provided MS Excel sheet:
  - Breakup of the actual O&M expenses of the generating station for the 2019-24 tariff period under various subheads (as per enclosed Annexure-A) after including the pay revision impact (in both MS Excel and PDF format);
  - (ii) Break-up of the actual O&M expenses of Corporate Centre/ other offices including pay revision impact (as per Annexure-B enclosed) of the generating station along with the allocation of total O&M expenses to the various generating stations (if any) which are under construction, operational stations and any other offices/ business activity along with basis of allocating such expenditure (in both MS Excel and PDF format);
  - (iii) Break-up of the pay revision impact claimed in respect of employees of the Petitioner & CISF stationed at the generating station and Corporate Centre/other offices employee cost allocated to the generating station (as per Annexure-C enclosed);
- j) Detailed break up of security charges claimed, particularly towards 'plant' and 'other than plant', along with the supporting documents, including bills, and security assessments made in terms of Regulation 35(1)(6) of 2019 Tariff Regulations. Further, submit the documentary evidence for Security expense, break-up of same in CISF and non-CISF, along with justification and documentary evidence for Additional Capital Expenditure claimed under power to relax/additional works.

#### 2024-29 period

k) In respect of ACE items claimed, the following is required to be submitted:

- (i) In case of ACE items proposed under Regulation 25(2)(c) of the 2024 Tariff Regulations, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.
- (ii) For items claimed under Regulation 26(1)(d) of the 2024 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for the ACE item.
- (iii) Provide technical justification and cost benefit analysis for the ACE items claimed under Regulation 26(1)(i) of the 2024 Tariff Regulations.
- I) Details of the amount and detailed justification for payment of Rs. 741.97 Lakh, claimed under settlement of liability to M/s Jaiprakash Associates Limited under 'vivad se viswas scheme' along with detailed Note linked to documentary evidence along with the Settlement Certificate issued by the Income Tax Department.
- m) Details of Capital Spares, which form part of Capital Cost & not part of Capital Cost, number of items against each of the Capital Spares claimed, along with justification. The Petitioner is further directed to confirm if there are any Capital Spares being claimed for the Replacement of previously allowed Capital Spares.
- n) Provide basis for assessment of estimated insurance expense for the period along with detailed justification according to first proviso of Regulation 35(2)(c) of the 2024 Tariff Regulations.
- 2. The Respondents shall file their replies by **16.5.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.5.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
- 3. The Petition shall be listed for hearing on **27.5.2025**.

Yours sincerely,

Sd/ (Deepak Pandey) Assistant Chief (Law)

Copy to:

All Parties

### Annexure A

	Details of actual O&M expenses (Common for Hydro /Thermal Generating Station)										
	Details of actual O&M expenses (Common for Hydro /Thermal Generating Station)  Amount (₹ in lakh)										
	Amount (₹ In Takh										
SI. No.	Items	2019-20	2020-21	2021-22	2022-23	2023-24					
1	Consumption of stores & spares					<b></b> _					
2	Repair & Maintenance										
3	Insurance										
4	Security										
5	Water Charges										
6	Administrative Expenses										
6.1	Rent										
6.2	Electricity charges										
6.3	Travelling & Conveyance										
6.4	Communication Expenses										
6.5	Advertising										
6.6	Foundation Laying & Inauguration				+						
					+						
6.7	Donation										
6.8 6.9	Entertainment Ellips for										
0.9	Filing fee										
7.0	Subtotal (Administrative Expenses)										
7.0	Employee Cost										
7.1.1	Salaries, Wages & Allowances										
7.1.2	Pension				-						
7.1.3	Gratuity										
7.1.4	Provident Fund										
7.1.5	Leave Encashment										
7.2	Staff welfare expenses										
7.2.1	-Medical expenses on superannuated employees										
7.2.2	-Medical expenses on regular employees & others										
7.2.3	-Uniform/Livries & safety equipment										
7.2.4	-Canteen expenses										
7.2.5	-Other staff welfare expenses										
	Subtotal (Staff welfare Expenses)										
7.3	Productivity linked Incentive										
7.4	Expenditure on VRS										
7.5	Ex-gratia										
7.6	Performance Related Pay(PRP)										
	Sub Total (Employee Cost)										
8	Loss of Store										
9	Provisions										
10	Prior Period Expenses										
11	Corporate Office expenses allocation										
12	Others										
12.1	Rates & Taxes										
12.2	Water cess										
12.3	Training & recruitment expenses				1						
12.4	Tender Expenses										
12.5	Guest house expenses										
12.6	Education expenses										
12.7	Community Development Expenses										
12.8	Ash utilisation expenses										
12.9	Books & Periodicals										
12.10	Professional Charges			<u> </u>							
12.10	Legal expenses										
12.11	EDP Hire & other charges										
12.13	Printing & Stationery										
12.14	RLDC Fee & Charges					-					
12.15	Brokerage & Commission					-					
12.16	Bank charges										
12.17	Claims/advances written off										

	Details of actual O&M expenses (Common for Hydro /Thermal Generating Station)											
	Amount (₹ in lakh)											
SI. No.	Items	2019-20	2020-21	2021-22	2022-23	2023-24						
12.18	Hiring of vehicle											
12.19	Payment to auditors											
12.20	Misc. Expenses											
	(Break-up Of Misc.)											

### Annexure B

	DETAILS OF CODDODATE CENTRE EXPENSES ALLOCA	TED TO V	ADIOUS O			TATIONS				
	DETAILS OF CORPORATE CENTRE EXPENSES ALLOCATED TO VARIOUS OPERATING STATIONS  Amount (₹ in									
	PARTICULARS/YEAR	2040.20	2020 24	2021-22						
		2019-20	2020-21	2021-22	2022-23	2023-24				
	Total Expenses of CC & RHQs-(A)									
	Transferred to Construction Projects -(B)									
	Transferred to any other business activity - (C)	-								
	Expenses related to stations under operation (D)=(A)-(B)- (C)									
	Head Wise Details of D									
4										
1	Employee Expenses									
A	Salaries, Wages and Allowance Staff Welfare Expenses									
B C										
_	Productivity Linked Incentive Expenditure on VRS									
D E										
	Ex-Gratia									
2	Administrative Expenses									
A	Repair and maintenance									
В	Training and Recruitment									
С	Communication Travelling and Communication	-								
D	Travelling and Conveyance	-								
E	Rent	-								
F	Others -Break Up as per details given below:	-								
f-1	Advertisement and publicity	-								
f-2	Books & Periodicals									
f-3	EDP Hire and other charges									
f-4	Education expenses									
f-5	Ent. and hospitality									
	Fin Expenses-IndAS									
f-7	Guest house expenses									
	Hiring of Vehicles									
	Insurance									
	Legal Expenses									
	Miscellaneous Expenses									
	Community develp. Exp.									
	Others.									
	Payment to auditors									
	Power Charges									
	Printing and Stationery									
f-17	Prof chg & cons fees									
	R&D EXPS									
	Rates and taxes									
	Tender expenses									
	Trpt Veh running Exp.									
	Water charges									
f-23	Workshop & Conf. Exp.									
	Sub Total (Administrative Expenses)									
3	Security									
4	Donations									
5	Provisions									
6	Depreciation									
7	Prior period expenses									
8	Total Expenses from 1-7									
	Less Recoveries (if any)									
9	Expenses related to Operation - <b>D</b>									
	ALLOCATION TO OPERATIONAL STATIONS									
S.N										
J.1 V	Operational Station (1)									
-	Operational Station (2)									
	Operational Station (2)									

## **FORMAT FOR CLAIMING WAGE REVISION IMPACT**

# YEARWISE IMPACT OF REVISION IN SALARIES & WAGES PAID TO THE EMPLOYEES AND SECURITY PERSONNEL

## Wage revision impact on employee cost of generating station

Amount (₹ in lakh)

	2019-20			2020-21			2021-22			2022-23			2023-24		
Comp onent	Pre	Post	Wag e												
	Revi sed	Revi sion	revi sion Imp act												
1.1 Basic Pay															
1.2 Dearne ss Allowa															
nce 1.3 HRA															
1.4 Allowa nces & Perqui															
sites 1.5 PRP/E															
X Gratia 2.1 Super															
Annuat ion Benefit															
s (PF, Pensio n & PRMS)															
2.2 Gratuit y															
2.3 Leave encash ment (HPL/E L)															
Total Less															
: EDC Net employ ee cost															

# Wage revision impact on Corporate Centre cost of generating station

Amount (₹ in lakh)

	1			T			T			1		AIII	ount	(₹ IN	iai\II)
	:	2019-20	)	2020-21			2021-22			2022-23			2023-24		
Com ponent	Pre	Post	Wa ge												
	Revi sed	Revi sion	revi sion												
			Imp act												
CC Expens es															
1.1 Basic Pay															
1.2 Dearne ss Allowa nce															
1.3 HRA															
1.4 Allowa nces & Perquis ites															
1.5 PRP/E x Gratia															
Total															

# Wage revision Impact on Salaries of CISF & Other Security Personnel (if applicable)

# Amount *(₹ in lakh)*

	2	:019-2	0	2	2020-2°	1	2	2021-2	2	2	2022-2	3	2	2023-2	4	2	2023-2	4
Com pone	Pre	Pos t	Wa ge															
nt	Re vis ed	Rev isio n	revi sio n Im pac t															
1.CIS F																		
2. Other s																		
Total																		

Total Wage revision Impact			
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